

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2955 of 2015

This the 12th day of August, 2015

**Hon'ble Mr. G.George Paracken, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Suresh Kumar Sharma, aged 52 years,
S/o Sh. Jagdish Chander Sharma,
Working as Chief Ticket Inspector,
North-Western Railway, Rewari (Har.)
R/o H.No.1118, Sector 3, Rewari (Har.).

...Applicant
(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager,
North-Western Railway, Jaipur.
2. The Divisional Railway Manager,
North-Western Railway, Bikaner.
3. The Divisional Railway Manager,
DRM Office, Northern Raiilway,
State Entry Road, New Delhi.

...Respondents

ORDER (ORAL)

SHRI G. GEORGE PARACKEN, MEMBER (J) :

The applicant has filed this Original Application seeking
the following reliefs:-

- “(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that not furnishing the details of the pay and allowances, paid to the applicant during the period w.e.f. 31.7.2008 to 5.7.2014 or till Jan, 2014 by the respondent No.3 i.e. Division as required by the respondent No.2 vide letter dated 6.4.2015 is totally illegal and arbitrary and consequently, pass an order directing the respondent No.3 to furnish the details of the payment of the pay and allowances of the applicant during the relevant period as required by the respondent No.2 vide letter dated 6.4.2015 immediately.
- (ii) That the Hon'ble Tribunal may further graciously be pleased to pass an order directing the respondents to releasing the benefits of arrears of

pay and allowances to the applicant as per order dated 3.7.2014 immediately with interest, which is recoverable from the responsible officer of the office of the respondent No.3.

(iii) Any other relief which the Hon'ble Tribunal may deem fit and proper may also be granted to the applicant."

2. In our considered view, the relief sought by the applicant is quite genuine. We, therefore, direct the respondent No.3 to furnish the details of pay and allowances paid to the applicant during the period from 31.8.2008 to 5.7.2014 or till January, 2014 to respondent No.2 within a period of one month from the date of receipt of a copy of this Order. Accordingly, this Original Application is disposed of. Registry is directed to send a copy of this Original Application along with a copy of this Order to the respondents. There shall be no order as to costs.

(SHEKHAR AGARWAL)
MEMBER (A)

(G. GEORGE PARACKEN)
MEMBER (J)

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